



महाराष्ट्र शासन राजपत्र

असाधारण भाग आठ

वर्ष ३, अंक १२ (७)]

गुरुवार, एप्रिल २१, २०११/वैशाख १, शके १९३३

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असाधारण क्रमांक ५४

प्राधिकृत प्रकाशन

महाराष्ट्र विधानमंडळाचे अधिनियम व राज्यपालांनी प्रख्यापित केलेले अध्यादेश व केलेले विनियम आणि विधी व न्याय विभागाकडून आलेली विधेयके (इंग्रजी अनुवाद).

In pursuance of clause (3) of article 348 of the Constitution of India, the following translation in English of the Bombay Village Panchayats and the Maharashtra Zilla Parishads and Panchayat Samitis (Amendment) Act, 2011 (Maharashtra Act No. XIX of 2011), is hereby published under the authority of the Governor.

By order and in the name of the
Governor of Maharashtra,

H. B. PATEL,
Secretary to Government,
Law and Judiciary Department.

MAHARASHTRA ACT No. XIX OF 2011.

(First published, after having received the assent of the Governor, in the "Maharashtra Government Gazette", on the 21st April 2011).

An Act further to amend the Bombay Village Panchayats Act, 1958 and the Maharashtra Zilla Parishads and Panchayats Samitis Act, 1961.

Bom. III of 1959 Mah.V of 1962 WHEREAS it is expedient further to amend the Bombay Village Panchayats Act, 1958 and the Maharashtra Zilla Parishads and Panchayat Samitis Act, 1961, for the purposes hereinafter appearing ; it is hereby enacted in the Sixty-second Year of the Republic of India as follows :—

1. This Act may be called the Bombay Village Panchayats and the Maharashtra Zilla Parishads and Panchayat Samitis (Amendment) Act, 2011. Short title

Amendment
of section
10 of Bom.
III of 1959

2. In section 10 of the Bombay Village Panchayats Act, 1958 Bom. III of 1959 (hereinafter referred to as "the Village Panchayats Act"), in sub-section (2),—

(a) in clause (b), in the third proviso, for the words "one third of the total number of seats" the words "one-half of the total number of seats" shall be substituted ;

(b) in clause (c), in the third proviso, for the words "one third of the total number of seats" the words "one-half of the total number of seats" shall be substituted ;

(c) in clause (d), for the words "one third" the words "one-half" shall be substituted.

Amendment
of section
30 of Bom.
III of 1959.

3. In section 30 of the Village Panchayats Act, in sub-section (4),—

(a) in clause (a), in the third proviso, for the words "one third of the total number of offices" the words "one-half of the total number of offices" shall be substituted ;

(b) in clause (b), in the proviso, for the words "one third of the offices" the words "one-half of the offices" shall be substituted ;

(c) in clause (c), for the words "one third of the total number of offices of *Sarpanchas*" the words "one-half of the total number of offices of *Sarpanchas*" shall be substituted.

Amendment
of section
12 of Mah.
V of 1962.

4. In section 12 of the Maharashtra Zilla Parishads and Panchayat Samitis Act, 1961 (hereinafter referred to as "the Zilla Parishads Act"), Mah. V of 1962 in sub-section (2),—

(a) in clause (b), in the third proviso, for the words "one third of the total number of seats" the words "one-half of the total number of seats" shall be substituted ;

(b) in clause (c), in the third proviso, for the words "one third of the total number of seats" the words "one-half of the total number of seats" shall be substituted ;

(c) in clause (d), for the words "one third" the words "one-half" shall be substituted.

Amendment
of section
42 of Mah.
V of 1962.

5. In section 42 of the Zilla Parishads Act,—

(1) in sub-section (4),—

(a) in clause (a), in the third proviso, for the words "one third of the total number of offices" the words "one-half of the total number of offices" shall be substituted ;

(b) in clause (b), in the proviso, for the words "one third of the offices" the words "one-half of the offices" shall be substituted ;

(c) in clause (c), for the words "one third" the words "one-half" shall be substituted ;

(2) sub-section (5) shall be deleted.

6. In section 58 of the Zilla Parishads Act, in sub-section (1B),—

Amendment
of section
58 of Mah.
V of 1962.

(a) in clause (b), in the third proviso, for the words "one third of the total number of seats" the words "one-half of the total number of seats" shall be substituted ;

(b) in clause (c), in the third proviso, for the words "one third of the total number of seats" the words "one-half of the total number of seats" shall be substituted ;

(c) in clause (d), for the words "one third" the words "one-half" shall be substituted.

7. In section 67 of the Zilla Parishads Act,—

Amendment
of section
67 of Mah.
V of 1962.

(1) in sub-section (5),—

(a) in clause (a), in the third proviso, for the words "one third of the total number of offices" the words "one-half of the total number of offices" shall be substituted ;

(b) in clause (b), in the proviso, for the words "one third of the offices" the words "one-half of the offices" shall be substituted ;

(c) in clause (c), for the words "one third" the words "one-half" shall be substituted ;

(2) sub-section (6) shall be deleted.

Bom. III
of
1959
Mah. V
of
1962.

8. (1) If any difficulty arises in giving effect to the provisions of the Bombay Village Panchayats Act, 1958 and the Maharashtra Zilla Parishads and Panchayat Samitis Act, 1961, as amended by this Act or by reason of anything contained therein, or in giving effect to any of these Acts in respect of the matters contained in this Act, the State Government may, as occasion arises, by order, do anything which appears to it to be necessary for the purpose of removing the difficulty :

Power to
remove
difficulties.

Provided that, no such order shall be made after the expiry of the period of two years from the date of commencement of this Act.

(2) Every order made under sub-section (1) shall be laid, as soon as may be, after it is made, before each House of State Legislature.